

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 482/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE PARTIES: Acadia Hotels & Resorts LLP & Ors.
V/s.
ROC, Mumbai

SECTION OF THE COMPANIES ACT: LLP 56 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Amit Shroff	Adv	
	Parvez Naikwadi	AROC	

			
			

ORDER

CP 482/LLP-56/NCLT/MB/MAH/2017

1. On hearing the Learned Counsel and an Officer of the Registrar of Companies, it is appropriate that the Registrar of Companies must communicate with the Ministry, a favourable proposal for regularization without imposition of penalty and the correspondence to be placed before this Bench on or before 24.01.2018.
2. The matter is listed for **31.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 12.01.2018

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Sd/-

M.K. SHRAWAT

Member (Judicial)